

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 23668 OF 2020

Between:

Nellutla Shweta, D/o Nellutla Seshagiri Rao, Aged about 17 years, Occ: Student being a minor, Rep. by her father N. Seshagiri Rao, S/o. Srinivasa Rao, Aged about 50 years, Occ. Retd.Army Service, R/o Flat No. 204, Rolling Meadows Apartments, Officers Colony, R.K.Puram, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not considering the petitioner for counselling and admission into MBBS/BDS course under Management Quota Category C for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner in the list of second phase of counselling going to be conduct for admission into MBBS/BDS course under C category for the academic year 2020-21 in the interest of justice.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the petitioner under Category 'C' for admission into MBBS/BDS course for the academic year 2020-21 in the second phase of counselling or any subsequent date pending disposal of writ petition in the interest of justice.

**Counsel for the Petitioner: Ms. K. PREETI FOR
SRI P. MEHAR SRINIVASA RAO**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.23668 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. K.Preeti, learned counsel appears for Mr. P. Meher Srinivasa Rao, learned counsel for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER ✓

To,

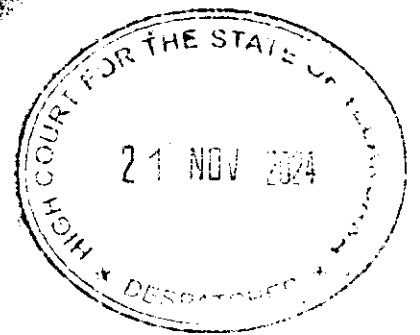
1. The Principal Secretary, Medical and Health Family Welfare Department, State of Telangana, Secretariat Buildings, Hyderabad
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI P. MEHAR SRINIVASA RAO, Advocate [OPUC]
4. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

MP
LS



HIGH COURT

DATED:18/10/2024



ORDER

WP.No.23668 of 2020

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

9
08/11/24
bks